Sr. No. 1

HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

(Through Video Conference)

EMG-WP(C) No. 12/2020, EMG-CM No. 22/2020 & EMG-CM No. 23/2020.

Pankaj Mangotra and others

....Petitioner (s)

Through:- Mr. Ashok Sharma, Advocate

V/s

Union Territory of Jammu & Kashmir and

....Respondent(s)

others

Through:-

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE Coram:

ORDER

EMG-CM No. 22/2020

The instant application has been filed by the petitioners for dispensation of filing of affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioners shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, disposed of.

EMG-WP(C) No. 12/2020

Notice.

Mr. Vishal Bharti, learned Dy. AG waives notice on behalf of respondent No. 2 and Mr. F. A. Natnoo, learned AAG on behalf of respondent Nos. 3, 4 & 5. They shall file reply positively before the next date of hearing.

Respondent Nos 4 & 5 shall also disclose the mechanism adopted by them for allowing benefit of EWS category for Undergraduate MBBS/BDS course.

At this stage, no notice is required to be issued to respondent Nos. 6 & 7.

Put up on 11th May, 2020.

EMG-CM No. 23/2020

Notice as above.

The prayer for interim relief shall be considered on the next date of hearing.

Jammu 04.05.2020 (Karam Chand) (RAJNESH OSWAL) JUDGE